

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 211
122/241-242/ND/2020

IN THE MATTER OF:
Smt. Asha Bali

...APPLICANT

Vs.

M/s. Bali and Co. Pvt. Ltd.

...RESPONDENT

Section
Under Section 241-242

Order delivered on 17.08.2021
(Virtual Hearing)

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

**:Ms. Usha Mann , Ms. Vijayata M.
Bhalla and Mr. Virendra Singh,
Advocates.**

**For State Bank of India
For the Respondent
For the RoC**

**:Mr. KN Pandey.
:Mr. Sharad Rajwanshi, Advocate.
:Mr. Alok Kumar Pandey, AROC.**

ORDER

CA No. 57 of 2021

Ld. Counsels for both the parties have agreed that the pleadings have been completed. Ld. Counsel for the non-applicant has submitted that he will take steps to get his reply to be listed which now not traceable on the e-portal of the Tribunal. Post this IA after two weeks. List this IA on **27th September, 2021.**

IA No. 1 of 2021





(Annu)

Heard the submissions made by the Ld. Counsel for the intervention application as well as non-applicant. Non-applicant has submitted that the reply has been filed, so this matter is also ready for final arguments. This IA is tagged with the main matter.

The interim order passed earlier shall continue till the next date of hearing. Leave is granted to the petitioner to file rejoinder against the reply filed by the State Bank of India. AROC is present and prayed for grant of time for filing reply, if required. Three week's time is granted for filing reply. Post the matter to **27th September, 2021.**

— Sol —

(Hemant Kumar Sarangi)
Member (T)

— P.S.N. —

(P.S.N. Prasad)
Member (J)